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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL : HYDERABAD BENCH

AT HYDERABAD

O.A.No.320/96

Date of Order: 13.9.96

BETWEEN :

T.K.Ramachandran Pillai

.. Applicant.

AND

1. Senior Divisional Personnel
Officer, S.C.Railway, Guntakal
Division, Guntakal, Anantapur Dist.

2. Divisional Railway Manager,
S.C.Railway, Guntakal Division,
Guntakal, Anantapur Dist.

3. General Manager, S.C.Rly.,
Rail Nilayam, Secunderabad.

.. Respondents.

— — —

Counsel for the Applicant

.. Mr. M.C.Jacob
or B.Narasimha Sarma
.. Mr. V.Bhimanna

— — —

CORAM:

HON'BLE SHRI R.RANGARAJAN : MEMBER (ADMN.)

— — —
O R D E R

X Oral order as per Hon'ble Shri R.Rangarajan, Member (Admn.) X

— — —

Heard Mr.M.C.Jacob, learned counsel for the applicant and
Mr.V.Bhimanna, learned standing counsel for the respondents.

2. The case was heard for some time. However, the learned
counsel for the applicant submitted that he is withdrawing the
OA. It is not opposed by the other side. Hence the OA is
dismissed as withdrawn. No costs.

On *2*
(R.RANGARAJAN)
Member (Admn.)

Dated: 13th September, 1996

(Dictated in Open Court)

Arul
1996
D.R. (J)

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..2..

O.A.NO.320/96

Copy to:

1. Senior Divisional Personnel Officer,
South Central Railway,
Guntakal Division,
Guntakal, Ananthapur District.
2. Divisional Railway Manager,
South Central Railway,
Guntakal Division,
Guntakal, Ananthapur District.
3. The General Manager,
South Central Railway,
Railnilayam,
Secunderabad.
4. One copy to Mr. ~~M. C. Jacob~~, Advocate,
CAT, Hyderabad.
5. One copy to Mr. V. Bhimanna, Addl. CGSC,
CAT, Hyderabad.
6. One copy to Library, CAT, Hyderabad.
7. One duplicate copy.

YLKR

✓
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TYPED

Typed By
Compared by

Checked By
Approved by

THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH HYDERABAD

THE HON'BLE SHRI R. RANGARAJAN: M(A)

DATED: 13/9/96

ORDER/JUDGEMENT
R.A./C.P./M.A. NO.

in
O.A. NO. 320/96.

ADMITTED AND INTERIM DIRECTIONS ISSUED
ALLOWED
DISPOSED OF WITH DIRECTIONS.
DISMISSED
DISMISSED AS WITHDRAWN
ORDERED/REJECTED
NO ORDER AS TO COSTS.

YLR

II COURT

केन्द्रीय प्रशासनिक अधिकारण
Central Administrative Tribunal
YLR/DESPATCH

30 SEP 1996

हैदराबाद बैठकाल
HYDERABAD BENCH

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